

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

7

O.A. No. 2548 of 1992

New Delhi, dated this the 15th April, 1997

HON'BLE Mr. Justice K.M. AGARWAL, CHAIRMAN
HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Harminder Singh,
S/o Shri Kapoor Singh,
Ex. Substitute Loco Cleaner,
under Loco Foreman,
Northern Railway,
Moradabad,
R/o WZ 222, Virender Nagar,
Janakpuri,
New Delh-110058.

... APPLICANT

By Advocate: Shri B.S.Maine

VERSUS

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divl. Railway Manager,
Northern Railway,
Moradabad,
U.P.

3. The Sr. Divl. Mechanical Engineer,
Northern Railway,
Moradabad.

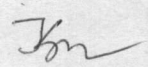
... RESPONDENTS

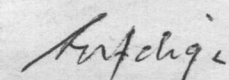
(None appeared)

ORDER (Oral)

BY HON'BLE MR. JUSTICE K.M. AGARWAL, CHAIRMAN

Learned Counsel for the applicant
states that the relief prayed for by the
applicant has been granted by the Respondents
and therefore the O.A. has become infructuous
and wants permission to withdraw the O.A.
Permission is granted and the O.A. is
accordingly dismissed as withdrawn. No costs.


(K.M. AGARWAL)
Chairman


(S.R. ADIGE)
Member (A)

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